

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.2736 of 2020**

Surendra Prasad ..... ... Petitioner  
Versus  
The State of Jharkhand .... ... Opposite Party

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**CORAM : HON'BLE MR. JUSTICE RAJESH SHANKAR**

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For the Petitioner : Mr. Nilesh Kumar, Advocate  
For the State : Md. Hatim, A.P.P.  
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02/24.07.2020 The present anticipatory bail application is taken up today through Video conferencing.

Considering the nature of allegation made against the petitioner, the informant-Jitender Kumar is directed to be impleaded as Opposite Party No.2 in the present case.

Considering the present situation prevailing due to outbreak of COVID-19 (Coronavirus) pandemic, the office is directed to make necessary insertion in the cause title of the present anticipatory bail application by tomorrow i.e., 25<sup>th</sup> July, 2020.

Issue notice to the Opposite Party No.2.

At the request of Mr. Nilesh Kumar, learned counsel for the petitioner, the newly impleaded Opposite Party No.2 is directed to be served notice through e-mail or any other electronic mode. An affidavit to that effect be filed on behalf of the petitioner before the next date fixed.

Put up this case under the appropriate heading on 26<sup>th</sup> August, 2020.

In the meantime, no coercive steps shall be taken against the petitioner in connection with Kotwali P.S. Case No.24 of 2020 pending in the court of learned Chief Judicial Magistrate, Ranchi, subject to the condition that the petitioner shall co-operate with the police in the investigation of the present case.

**(Rajesh Shankar, J.)**